

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/199/2020

Date of order: 19.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

SUSANTA KUMAR MAITI
VS.
D/O INDIA POST



For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. P. Goswami, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. Ld. Counsel for applicant submits that the applicant has retired from the service and a charge sheet has been issued with 2 or 3 days to retire. Therefore, ld. Counsel for applicant would seek early disposal of the Disciplinary Proceedings.

3. We find that a representation has been preferred by the applicant to the Disciplinary Authority for providing the copies of RUDs and on other issues, which is yet to be disposed of by the said authority.

4. Accordingly, we direct the concerned respondent authorities to dispose of the representation of the applicant supply him copies of the RUDs etc. and conclude the proceedings as expeditiously as possible, preferably within a period of 6 months from the date of receipt of a copy of this order.



5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. Thus, the OA would stand disposed of. No costs.

✓
(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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